

B.P.Nayak vs.UOI

HEARING SL.NO.1

O.A.No.103/11

Date-15.02.2016

CORAM

HON'BLE SHRI A.K.PATNAIK, MEMBER(J)

HON'BLE SHRI R.C.MISRA, MEMBER(A)

Heard Mr.J.Mohanty, learned counsel for the applicant and Mr.S.K.Ojha, learned panel counse. Mr.Mohanty submitted that in the meantime applicant has received the benefits as claimed by him in this O.A. and therefore, the O.A. has become infructuous. To this effect, he shall file a memo.

In view of the above, the O.A. is disposed of for having become infructuous. No costs.

MEMBER(A)

Wale
(MEMBER(J))